

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 119**

**IA(I.B.C)/475(CH)2023**

**IA(I.B.C)/476(CH)2023**

**IA(I.B.C)/2607(CH)2023**

**IA(I.B.C)/2818(CH)2023**

**In**

**CP(IB) No. 312/Chd/Hry/2018**

**(Admitted)**

**IN THE MATTER OF**

**Punjab National Bank erstwhile ...Petitioner-Financial Creditor**  
**Oriental Bank of Commerce**

**Versus**

**Gupta Exim (India) Pvt. Ltd. ...Respondent-Corporate Debtor**

**Under Section: 7, 43(1) r/w 44(1), 66(1), 60(5), IBC 2016**

**Rule: 11 of NCLT, 2016**

**Order delivered on 01.05.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 13.06.2024.

Sd/-  
**Court Officer**